

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION

Dated Shillong, the 7th October, 2021.

No. LR (A) 32/92/Pt.IV/301- In supersession of this Department's notification No. LR (A) 32/92/Pt.IV/300 dt. 31.08.2021 and in exercise of powers conferred under sub - section (3) of Section 24 of the Code of Criminal Procedure Code, 1973 the Governor of Meghalaya is pleased to appoint the following persons as the Public Prosecutor/Govt. Pleader, Additional Public Prosecutors/Additional Govt. Pleaders and Assistant Public Prosecutors/Assistant Govt. Pleaders for the respective Districts as indicated against each name with Headquarters with immediate effect and until further orders: -

<u>District</u>	<u>Name</u>	<u>Headquarter</u>
Khliehriat, East Jaintia Hills	Shri Shitmon Pdang, PP/GP	Khliehriat
Shillong, East Khasi Hills	Smti Nellysa F. Kharshiing, Addl. PP/Addl. GP	Shillong
Jowai, West Jaintia Hills	Shri Sanmuonlal Changsan, Addl. PP/Addl. GP	Jowai
Khliehriat, East Jaintia Hills	Shri Jerimia Rymbai, Asst. PP/Asst. GP	Khliehriat
Khliehriat, East Jaintia Hills	Smti Ibanteilang Suchiang, Asst. PP/ Asst. GP	Khliehriat
Khliehriat, East Jaintia Hills	Shri Shibaitshwa Lyngdoh, Asst. PP/ Asst. GP	Khliehriat

Sd/-

Commissioner & Secretary to the Govt. Of Meghalaya,
Law Department.

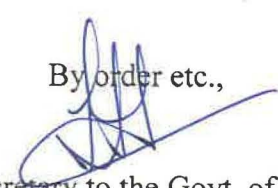
Memo No. LR (A) 32/92/Pt.IV/301-A,

Dated Shillong, the 7th October, 2021.

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong
3. All Deputy Commissioners.
4. All District & Session Judges.
5. All Superintendents of Police.
6. The Accountant General (A &E), Meghalaya, Shillong- 793001. The above Additional Public Prosecutor / Additional Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013 (as amended).
7. The Advocates concerned. Charge report of assuming charge as Public Prosecutor/Govt. Pleader, Additional Public Prosecutors/Additional Govt. Pleaders and Assistant Public Prosecutors/Assistant Govt. Pleaders may be sent to this Department along with contact No. This appointment will be reviewed after every 6 (six) months.
8. The Secretary, High Court Bar Association, Shillong / Shillong Bar Association, Shillong
9. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
10. DIPR, Shillong.
11. The Treasury Officer, Shillong North Treasury, Shillong/Khliehriat/Jowai.
12. Law (B) Department.
13. NIC, Shillong.
14. DEO, Law Department.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law Department.